

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**(IB)-488(ND)/2021**

**IN THE MATTER OF:**

Intec Capital Limited

.... Petitioner

v.

Chitresh Lather

.... Respondent

**Order U/s. 95(1) of (IBC)**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP

: Mr. Sanjay Mehra, RP

For the PG

: Adv. Ankita Bajpai

**ORDER**

Mr. Sanjay Mehra, RP appeared through VC and tenders his apology for not appearing on earlier date. He further states that he has removed the defects and refiled his report on the DMS. However, the same is not yet uploaded. He undertakes to clear the same from the Registry and get it listed before us.

Ms. Ankita Bajpai, Ld. Counsel for the Personal Guarantor appeared physically and seeks fresh copy of the revised report to enable her to file response to the report. RP is directed to do so. At request and by consent, list the matter on **14.05.2024**.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.04.2024  
Lalit